

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)**

No:- 11/LP

Dated: 23.07.2020.

NOTIFICATION

**Scheme for Internship and e-internship in the High Court
of Jammu and Kashmir.**

In exercise of the powers conferred under Article 229 of the Constitution of India, the Chief Justice, High Court of Jammu and Kashmir, has been pleased to approve the following scheme for engagement of law students as law interns including e-internship in the High Court of Jammu and Kashmir.

1. **Title:** This scheme shall be called "Scheme for Internship and e-internships in the High Court of Jammu & Kashmir."

2. **Entitlement for the services of Law Interns for e-intership:** The Chief Justice and the Judges of the High Court of Jammu & Kashmir may permit internships to law students, either regular or by way of e-internship to such number as may be convenient.

3. **Eligibility Conditions:**

The candidate must possess the following qualifications to be eligible for internship:

- (i) The candidate should be pursuing LL.B course from a recognized Law College/ University established by law in India and eligible for enrolment as an Advocate with the Bar Council of India or State Bar Councils on conclusion of the LL.B course.
- (ii) The candidate must have a good working knowledge of computers.
- (iii) The candidate must be a citizen of India.

4. **Disqualifications:**

The following shall be the disqualifications for appointment as a Law Intern:

- (i) The candidate must not be engaged or appointed anywhere on payment or honorarium basis.
- (ii) The candidate must not be involved in any criminal case whether pending or convicted for an offence involving moral turpitude.
- (iii) The candidate must not be involved in any disciplinary proceedings with the college or university in which studying or any other authority.

5. Process of application and method of selection

Application for internship shall be received by one of the mode as follows:

- (i) Law Universities/ College(s) may make the recommendation(s) for internship of a candidate.
- (ii) The candidate may apply directly to the Registrar General of the High Court of Jammu & Kashmir in the format provided in Schedule-I.
- (iii) Applications received by the Registrar General shall be circulated to the Judges by seniority and the candidate shall be appointed on selection by the Judge to whose office she/he would be attached thereupon.
- (iv) A candidate may submit his/ her application in the prescribed format to the private secretary of the judge with whom the applicant seeks to intern.
- (v) Such application (as at sr.no.iv) would be placed before the judge concerned for acceptance or rejection.

6. Terms and nature of engagement:

Appointment as intern shall be on the following terms:

- (i) The internship does not entail payment of stipend, retainership or fee of any kind by the court.
- (ii) The candidate shall be engaged on a purely temporary basis initially for a period of one month including during the course of summer and/or winter vacations which may be extended at the discretion of the judges concerned.
- (iii) The engagement as law intern is purely on temporary basis and shall not confer any right or claim for regular appointment in the High Court or continuance beyond the period of engagement.
- (iv) The law intern may be discharged without prior notice.
- (v) A law intern intending to terminate his/her engagement, may do so, after completing assigned tasks and two weeks prior notice.
- (vi) The law intern may be attached with a Law Researcher in the office of the Judge for the purpose of undertaking assigned work.

7. Conduct during and after the engagement

The law intern shall have the following responsibilities:

- (i) The work of the Law Intern shall include doing of research work, making case notes of cases for hearing before the concerned Judge, making presentations for the Judge where required for conferences etc. and any other work as may be assigned.
- (ii) The Law Intern shall maintain absolute devotion to duty and a high standard of morals during the term of engagement.
- (iii) The Law Intern shall maintain the highest standard of integrity commensurate with the responsibilities entrusted. She/he shall maintain utmost secrecy in respect of matters which come to her/his notice by virtue of the engagement and shall ensure that no information, documentary or other thing is disclosed parted or disseminated with others, in any manner.

- (iv) The Law Intern will not disclose any fact which comes to the Law Intern's knowledge on account of such official attachment even after completion of the engagement unless disclosure is legally required in discharge of the lawful duties.
- (v) The Law Intern shall not accept any other assignment during the period of engagement.
- (vi) The Law Intern (in case she/he is a final year student) shall not appear before the Judge with whom attached, at least for a period of two years after the engagement.
- (vii) The Law Intern shall dress as per the dress code of an advocate under the Bar Council of India Rules i.e., a white or black shirt/ sari/ blouse/ shirt/ kameez; white or black salwar/ pants; black coat, without advocate's bands.
- (viii) The schedule of work shall be decided by the Judge with whom the Law Intern is attached.
- (ix) The Law Intern shall complete the work assigned irrespective of the fact that it is to be done on a gazette or other holiday.

8. Experience Certificate

The Law Intern shall be issued an experience certificate by the Registrar General on successful completion of internship with the approval of the Judge with whom attached.

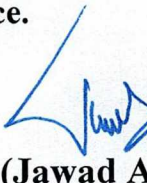
9. Undertaking

Every selected candidate shall submit an undertaking before joining as provided in Schedule II.

10. Residuary clause

For any matter not specifically not covered herein, the decision of the Chief Justice shall be final and binding.

Issued by Order of Hon'ble the Chief Justice.

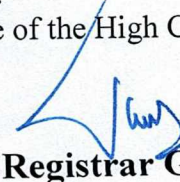

(Jawad Ahmed)
Registrar General

No: 2645-64-LP

Dated: 23.07.2020.

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
..... with the request to place the same before His/Her Lordships for kind perusal and information.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Computers, High Court of Jammu and Kashmir, Srinagar.
5. Registrar Rules, High Court of Jammu and Kashmir, Srinagar
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
7. Incharge NIC for uploading the same on official website of the High Court of J&K.
8. Office file.


Registrar General

Ammended Schedule-I

Application for law internship

- 1. Name _____
- 2. Date of birth _____
- 3. Place of birth _____
- 4. Father's/Mother's name _____
- 5. Address _____

- 5(a) * e-mail address _____
- 5(b)* Mobile Number _____
- 6. Student of:
 - (i) Class _____
 - (ii) Name & address of
Institution/University/
College _____

- 7. Period and dates for which
internship sought _____

Signature.....

Name.....

Place: _____

Date: _____

Schedule-II

UNDERTAKING

I,do hereby undertake that I have read and understood the Scheme and will abide by the provisions contained in it during the course of my engagement as Law Intern and also after expiry of term of the said appointment.

Signature.....

Name.....

Place: _____

Date: _____

